GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:2121 ANSWERED ON:05.12.2014 REVIEW OF EXIM POLICY Chaudhary Shri P.P.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government proposes to review its EXIM policy to include/ exclude commodities from its export/import list;

(b) if so, the details thereof;

(c) the number of times such reviews have been conducted during the last three years along with the outcome thereof;

(d) whether the Government proposes to prohibit/restrict import of processed items, sesame seeds, edible oil, pulses and fresh fruits/vegetables; and

(e) if so, the details thereof and the reasons therefor? ANSWER

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) & (b): Export and Import of goods are regulated as per the provisions of Foreign Trade Policy(FTP). Indian Trade Classification (Harmonisation System) [ITC (HS)], 2012 notified under FTP, contains item wise export and import policy of goods which inter alia are covered under four categories namely, 'prohibited', 'restricted', 'trading through State Trading Enterprises' and 'free'. In addition, there are some goods which though are 'free' for import/export, but subjected to conditions stipulated in other Acts or laws for the time being in force. Further, Government also prescribes such other conditions/restrictions, as deemed fit, to regulate export/import of specified goods/ commodities e.g. minimum export/import price; quantitative restrictions; port restrictions; quality/standard parameters etc. EXIM Policy of the Government is a dynamic process which is changed/ modified in response to evolving international scenario and domestic conditions. Any change in EXIM Policy of an item is brought about after due consultation/ review by the concerned line Ministry / Department.

(c): ITC(HS), 2012 contains more than 11000 tariff lines and changes in EXIM policy of items or modifications in conditions of importability/exportability of items are brought about through notifications, as published in the Official Gazette and also uploaded on the DGFT's website (www.dgft.gov.in). Details of such reviews in last 3 years [after notification of the ITC(HS), 2012 on 18.4.2012] are as tabulated below:

Year 2012-13 2013-14 2014-15 No. of Changes 35 48 18

Data available as on 30.11.2014

(d): No such proposal is under consideration at this stage.

(e): Does not arise.